

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

3. C.P. (IB)/284(MB)2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **30.04.2024**

NAME OF THE PARTIES: Avenue 54 Welfare Association

VS

Sumer Buildcorp Private Limited

Appearance:

For FC/Petitioner: Senior Counsel Mr. Zubin Behramkamdin and
Counsel mr. Vyom Shah a/w Ms. Nitya Shah and Kinnar Shah, Adv.
Aditi Bhargava and Adv. Vishwabhatt.

SECTION 7 OF IBC, 2016

ORDER
HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. Perused the records. We find that:
 - a. Part-D of Record of the default is still awaited and has not been authenticate by the Information Utility;
 - b. Registration certificate under the Society Registration Act is not annexed to the petition;
 - c. The specific date of default has not been mentioned in the petition.
2. Ld. Counsel for the Petitioner seeks to remove about defects. Let the same be done within two weeks.
3. List on **07.06.2024**.

Sd/-

CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-

LAKSHMI GURUNG
Member (Judicial)